IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.6261 of 2017

Kamal Kishore Thakur …. Petitioner

---Vs.---

The Bank of India & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Manoj Tandon, Advocate
For the Respondent-Bank : Mr. Rohit Ranjan Sinha, Advocate

Order No. 5 : Dated 29th June, 2020

Heard Mr. Manoj Tandon, the learned counsel appearing for the petitioner and Mr. Rohit Ranjan Sinha, the learned counsel appearing on behalf of the respondent-Bank.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Rohit Ranjan Sinha, the learned counsel for the respondent-Bank submits that the copy of the rejoinder has not been served upon him.

Mr. Manoj Tandon, the learned counsel for the petitioner submits that he will serve the copy in course of the day.

At the request of the learned counsel for the respondent Bank, post the matter on 06.07.2020.

(**Sanjay Kumar Dwivedi, J.**)

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